

MR. SPEAKER : If I have the permission of the House, I shall write to the paper. This is very indecent language. After all, the papers must be more responsible than this. If I have the permission of the House, I shall write to the paper and find out what it has to say.

SOME HON. MEMBERS : Yes.

SHRI P. VENKATASUBBAIAH : I was not able to follow what you said.

MR. SPEAKER : Before taking any action, I have to write to the Editor and find out, and then I shall come before the House.

12.38 hrs.

PAPERS LAID ON THE TABLE

Annual Reports of Hindustan Cables Ltd. and Heavy Electricals Ltd and Review by Government on the working thereof

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI BHANU PRAKASH SINGH) : On behalf of Shri F. A. Ahmed, I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619 A of the Companies Act, 1956 :—

- (1) (i) Review by the Government on the working of the Hindustan Cables Limited, for the year 1967-68.
- (ii) Annual Report of the Hindustan Cables Limited, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) (i) Review by the Government on the working of the Bharat Heavy Electricals Limited, New Delhi for the year 1967-68.
- (ii) Annual Report of the Bharat Heavy Electricals Limited, New Delhi for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller

and Auditor General thereon.
[Placed in Library. See No. LT-384/69]

Notifications under contract (Regulation) Act

SHRI BHANU PRAKASH SINGH : On behalf of Shri Raghunatha Reddy. I beg to lay on the Table—

(1) A copy of Notification No. S. O. 638 (English) version) and S. O. 641 (Hindi version) published in Gazette of India dated the 22nd February, 1969, issued under section 27 of the Forward Contracts (Regulation) Act, 1952.

(2) A copy of Notification No. S. O. 639 (English version) and S. O. 642 (Hindi version) published in Gazette of India dated the 22nd February, 1969, issued under section 18 of the Forward Contracts (Regulation) Act, 1952, [Placed in Library. See No. LT-385/69]

12.39 hrs.

RE : CALLING-ATTENTION-NOTICES AND POINTS OF PRIVILEGE

SHRI NAMBIAR (Tiruchirappalli): May I know what had happened to the privilege motion moved by Shri Madhu Limaye on the question of the leakage of the budget....

MR. SPEAKER : The hon. Member should not get up like this and raise these matters. Shri P. Venkatasubbaiah had taken my permission and then raised it. Why should the hon. Member not write to me first before raising anything here ? I am not going to allow him, and I am not going to reply to him. He cannot simply get up and raise any matter and expect me to answer, as though I am here just to answer some short notice question.

SHRI NAMBIAR : We were expecting something from him.

SHRI CHENGALRAYA NAIDU (Chittoor) : I had tabled a calling-attention-notice regarding the new Madhya Pradesh Minister.....